

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 8<sup>th</sup> May, 2024, 10:30 A.M.**  
**CP No. 21/CB/2023, IA (Companies Act) No. 56/CB/2023, IA (Companies Act)**  
**No. 20/CB/2024**

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	T. Banambar Patra & Ors. -Vs- Heritage Resorts Pvt. Ltd. & Ors.
Under Section	241-242

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) CS, Mr. Saradindu Jena

For Respondent (s)


Mr. Saswat K. Acharya, Adv.  
 Mr. S. Pholgu, Adv.  
 Mr. J. Sahoo, Adv.  
 Mr. A. Agarwal, Adv.  
 Mr. S. Agrawal, Adv.  
 Mr. J. Joshi, Adv.  
 Mr. K. Mohapatra, Adv.

For the R3 – R6

**ORDER**

Ld. Authorized Representative CS, Saradindu Jena appeared for the petitioner. Ld. Counsel Mr. S.K. Acharya appeared for R3 to R6. Petitioner counsel represents that he already filed an application to withdraw the matter. The application is under scrutiny. Hence, list the matter along with withdrawal application, if the same is defect free on 19.06.2024.

  
**Kaushalendra Kumar Singh**  
**Member (Technical)**

  
**P. Mohan Raj**  
**Member (Judicial)**